

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**Cr.M.P. No. 2487 of 2020**

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Anil Kumar Mahto @ Anil Kumar  
... Petitioner  
Versus  
The State of Jharkhand ... Opposite Parties  
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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner : Mr. Aman Kr. Rahul, Advocate  
For the State : Mr. B.N. Ojha, Addl. P.P.  
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**Order No.05 Dated- 26.03.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioner personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Learned counsel for the petitioner submits that the petitioner will file supplementary affidavit annexing therewith proof of deposit of cash security of Rs.1,10,000/- by the petitioner in connection with Complaint Case No. 3734 of 2019, pending in the court of learned A.C.J.M., Ranchi.

If the same is tendered by the petitioner, the learned court below is directed to accept the same.

List this case after filing of the supplementary affidavit.

If the supplementary affidavit is not filed within six weeks, this criminal miscellaneous petition shall stand dismissed without further reference to the Bench.